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## FEDERATION OF CONSUMER AND SERVICE ORGANIZATIONS

Promoted exclusively to deal with the pressing issues..

(Regd. No.CAG/01/2016 as a Consumer advocacy group with TRAI)

No.5, 4<sup>th</sup> Street, Lakshmipuram,  
Tiruchirappalli – 620 010. T.N. State .

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Shri Kaushal Kishore,  
Advisor (Finance & Economic Analysis-I),  
Telecom Regulatory Authority of India  
New Delhi – 110 002

10<sup>th</sup>, March, 2020

Dear Sir,

Sub: Forward our Counter comments on Draft Telecommunication Tariff  
(Sixty-four Amendment Order, 2020

We one of the Consumer Advocacy Group favor in continuing the existing system, which are effectively curbing unsolicited commercial communication at large.

As viewed by the Bharathi Airtel, the subscribers usages of SMS are very limited, except some abnormal and exceptional situation in sending some alert and awareness messages and that too for only organizational and not for individual.

Considering above, the present practice in allowing 100 SMS per day is more than sufficient to the telecom consumers for their personal usage and this will also curb in missing the SMS to commercial activities.

Thanking You, Sir,

Yours Sincerely



M. Sekaran.

President, Reg. CAG with TRAI